

**HIGH COURT OF JUDICATURE FOR RAJASTHAN AT
JODHPUR**

D.B. Civil Writ Petition No. 6814/2021

Surendra Jain

----Petitioner

Versus

1. State Of Rajasthan, Ministry Of Public Health And Family Welfare Department, Through The Principal Secretary, Jaipur, Rajasthan.
2. Union Of India, Through Ministry Of Public Health And Family Welfare Department, Through Joint Secretary, New Delhi.
3. The Indian Council Of Medical Research, Through Director General, New Delhi.

----Respondents

For Petitioner(s) : Mr. Karmendra Singh
through V.C.

For Respondent(s) : Mr. Mukesh Rajpurohit, ASG
Mr. Karan Singh Rajpurohit, AAG with
Mr. Rajat Arora

**HON'BLE THE CHIEF JUSTICE MR. AKIL KURESHI
HON'BLE MR. JUSTICE MADAN GOPAL VYAS**

Order

02/02/2022

The petitioner is a resident of Jodhpur and has filed this petition in the nature of Public Interest Litigation. Perusal of the averments made in the petition and the prayers made by the petitioner would indicate that the same relate to the period when the State and in fact the whole country was reeling under the second wave of Coronavirus. The petitioner therefore sought directions to the State authorities to ensure sufficient and

equitable distribution of life saving drugs and medical equipments such as Remdesivir, Oxygen cylinders etc. The petitioner also sought directions for appropriate treatment and management at Covid hospitals.

Taking cognizance of the issues raised in the petition, the Court had passed appropriate orders from time to time. We may take judicial notice of the fact that the second wave has abated. The situation, as compared to the peak period of second wave, is not grim. The State of-course, like many other States in the country, is fire-fighting against the third rise, but by all accounts, the situation is not out of control. Apparently, unlike in the past, shortage of oxygen, intensive care units, beds availability in specialized wards, is not reported. Hoping that this downward trend in Corona cases which one has witnessed in the past few days, continues, we propose to close this petition.

We appreciate the efforts of the petitioner to bring relevant issues to the notice of the Court at appropriate time. If situation demands again in future; hopefully such a situation would not arise; it would be open for the petitioner or any other similar persons to knock the doors of the Court.

Before closing, we may record that one of the issues seriously touched by the High Court was of the shortage of medical and para-medical staff in Government hospitals. We are informed that this issue is directly arising in other public interest petition where the Court is examining the same.

With these observations, the present petition is disposed of.

(MADAN GOPAL VYAS),J

(AKIL KURESHI),CJ